

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 201 of 2013

Dated : 6th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Neyveli Lignite Corporation Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent (s): Mr. Ramalingam for R.1
Mr. S. Vallinayagam for TANGEDCO

ORDER

The Learned Counsel for the Appellant seeks adjournment.
So, as agreed by the Learned Counsel for the parties, post the
matter for further hearing on **26.5.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/kt

